

MR. SPEAKER : Shri Banatwalla, please do not worry about that. I know that I understand the hurry. Please sit down.

I only want to clarify one thing. Shri Sharad Yadav has gone a little too far to test my patience.

But I have patience. I know what I am doing. This is a Bill which has already been introduced. There is no question of circulation for two days. The Bill has already been introduced. Now, it has to be taken up for consideration.

SHRI G.M. BANATWALLA : But without any notice, how can it be done ?

MR. SPEAKER : You tell me what the Speaker should do when the Government comes and says that this is the consensus of all political parties that the Bill should be taken up.

(Interruptions)

SHRI G.M. BANATWALLA : We objected to it . . .
(Interruptions)

MR. SPEAKER : Now it is 3.30 P.M. The time of the Government is over. It is the time for Private Members' Business. So, we will take up Private Member's Business now.

(Interruptions)

SHRIMATI GEETA MUKHERJEE (Panskura) : Just now you have said that the Bill has already been introduced and that it has to be taken up now for consideration . . .
(Interruptions)

MR. SPEAKER : No more time for the Government. It is Private Members' time now. I cannot allow you.

(Interruptions)

SHRI SOMNATH CHATTERJEE : Sir, may I seek a clarification ? The hon. Prime Minister was ready to move the Bill, as I understand, for consideration. He was here about half-an-hour before the Private Members' Business started. But he was not allowed to speak.

MR. SPEAKER : By whom ?

SHRI SOMNATH CHATTERJEE : By hon. Members.

MR. SPEAKER : Yes. It was mostly by those belonging to the ruling party including the leaders. You are a working

President of the ruling group. What can I do ?

(Interruptions)

SHRI SOMNATH CHATTERJEE : Therefore, what I am trying to find out is this. There are many many measures over which the whole House does not have unanimity. But then it will depend on the joint wisdom of the House. This is ascertained by voting preceded by a discussion. This is precisely we wanted. Sir, there been a demand for early consideration of this measure for a very long time.

SHRI G.M. BANATWALLA : I am on a point of order. The matter cannot be raised now as it is Private Members' time . . .
(Interruptions)

SHRI NITISH KUMAR : Sir, why can you not allow me also to make my submission ? Otherwise, you may take up Private Members' Business . . .
(Interruptions)

SHRI SOMNATH CHATTERJEE : I respectfully submit . . .
(Interruptions) It seems we have too many Speakers in the House. We have too many Presiding Officers in the House.

MR. SPEAKER : Yes, you are very right. Everybody is a Speaker here.

(Interruptions)

MR. SPEAKER : Shri Chatterjee, I have already moved to the Private Members' Business. At 6 P.M., I will take the sense of the House as to whether the House should continue to sit or not and then, I will go according to the rules.

15.33 hrs.

[English]

MOTION RE : NINTH REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILL AND RESOLUTIONS

SHRI D.S.A. SIVAPRAKASAM (Tirunelveli) : I beg to move :

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th May, 1997."

MR. SPEAKER : The question is :

[Shri D.S.A. Sivaprakasam]

"That the House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th May, 1997."

The motion was adopted.

15.34 hrs.

- (I) **Reservation for Economically Weaker Section People (In Higher Education and Public Employment) Bill***

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI (Hyderabad) : Hon'ble Speaker, Sir, I beg to move that leave be granted to introduce a Bill to provide for reservation of posts in public employment and of seats in higher educational institutions for various categories of persons belonging to economically weaker sections of the people.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for reservation of posts in public employment and of seats in higher educational institutions for various categories of persons belonging to economically weaker sections of the people."

The motion was adopted.

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI : Hon'ble Speaker, Sir, I introduce the bill.

15.34½ hrs.

- (II) **Constitution (Amendment) Bill* (Amendment of article 39)**

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI (Hyderabad) : Hon'ble Speaker, Sir, I beg to move that leave be granted

* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 16.5.97

to introduce a Bill further to amend the constitution of India.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI : Hon'ble Speaker, Sir, I introduce the bill.

15.35 hrs.

- (iii) **Constitution (Amendment) Bill* (Insertion of new article 31)**

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI (Hyderabad) : Hon'ble Speaker, Sir, I beg to move that leave be granted to introduce a Bill further to amend the Constitution of India.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI : I also introduce the bill.

15.35½ hrs.

- (iv) **Price Control Bill***

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI (Hyderabad) : I beg to move that leave be granted to introduce a Bill to provide for the constitution of a Commission for the purpose of determining prices of all consumer and industrial goods.

* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 16.5.97